15.41 1/2 hrs.

Maharshtra Reorganisation Bill 1997*

rTranslation]

SHRI DATTA MEGHE (RAMTEK): Mr. Deputy Speaker, Sir, I beg to move** for leave to introduce a Bill to provide for the formation of the State of Vidarbha by reorganisation of the existing state of Maharashtra and for matters connected therewith.

[English]

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill to provide for the formation of the State of Vidarbha by reorganisation of the existing State of Maharashtra and for matters connected therewith."

The motion was adopted.

[Translation]

SHRI DATTA MEGHE: Mr. Deputy speaker, Sir, I introduce** the Bill.

15.42 hrs.

Public Sector Enterprises Development Bank of India Bill*

[Tranlation]

SHRI GEORGE FERNANDES (NALANDA): Mr. Deputy Speaker, Sir, I beg to move for leave to introduce a Bill to establish a separate Bank to cater to the needs of Public sector enterprises.

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill to establish a separate Bank to cater to the needs of public sector enterprises."

The motion was adopted.

[Trankation]

SHRI GEORGE FERNANDES: Mr. Deputy Speaker, Sir. I introduce the Bill.

15.43 hrs.

Recovery of Debts Due to Banks Financial institutions (Amendment) Bill,*

(Amendment of Section 1, etc)

[Translation]

SHRI GEORGE FERNANDES (NALANDA): Mr. Deputy Speaker, Sir, I beg to move for leave to introduce a Bill further to amend the Recovery of Debts Due to Banks and Financial Institutions Act, 1993.

[English]

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Recovery of Debts Due to Banks and Financial Institutions Act. 1993."

The motion was adopted.

[Translation]

SHRI GEORGE FERNANDES: Mr. Deputy Speaker, Sir. I introduce the Bill.

15.44 hrs.

The Representation of the People (Amendment) Bill* (Insertion of new section 8B)

[Translation]

SHRI PRABHU DAYAL KATHERIA (FEROZABAD): Mr. Deputy Speaker, Sir, I beg to move for leave to introduce a Bill further to amend the Representation of the People Act, 1951.

[English]

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to Introduce a Bill further to amend the Representation of the People Act, 1951."

The motion was adopted.

[Translation]

SHRI PRABHU DAYAL KATHERIA: Mr. Deputy Speaker Sir, I Introduce the Bill.

15.45 hre.

Indian Penal Code (Amendment) Bill*
(Amendment of section 376)

[Translation]

SHRI PRABHU DAYAL KATHERIA (FEROZABAD): Mr. Deputy Speaker, Sir. I beg to move for leave to introduce a Bill further to amend the Indian Penal Code.

^{*}Published in the Gazette of India Extraordinary Part II-Section 2, dated 25-7-97

^{**}Introduced with the recommendations of the President.

[&]quot;Published in the Gazette of India Extraordinary Part II-Section 2, dated 25-7-97